

OFFICE OF THE DISTRICT & SESSIONS JUDGE, AZAMGARH
Admin. Order No. 120/2020

11.04.2020

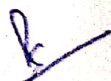
In continuation of my earlier Admin. Order no 116/2020 Dated 11.04.2020, whereby it was communicated that according to the Letter No: Camp-Memo-6/SLSA-15/2020 (PS/ Sharan) Dated April 04, 2020 of Sri Sudeep Kumar Jaiswal, Secretary U.P. State Legal Service Authority Lucknow a high powered committee comprising of Hon'ble Executive Chairman, U.P.S.L.S.A., Additional Chief Secretary (Home) Govt. of U.P. and D.G.P. (Prisons) Uttar Pradesh has been constituted in the light of the directives of the Hon'ble Supreme Court in Suo-Moto Writ Petition No. 01/2020 IN RE. CONTAGION OF COVID-19 IN PRISONS and that High Powered committee has resolved in second meeting dated 03.04.2020 as under:-

“The Committee resolves that juveniles in conflict with law detained in Observation Homes, facing criminal cases in which maximum sentence is 07 years under IPC or any other law for the time being enforce, may be released on Interim Bail for 08 weeks by Juvenile Justice Board, only after the execution of an undertaking/bond by his/her parent/guardian/fit person in whose care child in conflict with law is placed, that juvenile shall be produced before the Juvenile Justice Board after expiry of the Interim Bail period.

It is also to be made clear that, if there is any dispute regarding his/her age and any inquiry is pending for his/her age determination, interim bail of such juvenile shall not be considered by JJB.”

But as intimated through Letter No: Camp-Memo-22/SLSA-15/2020 (PS/ Sharan) Dated April 11, 2020 by Sri Sudeep Kumar Jaiswal, Secretary U.P. State Legal Service Authority Lucknow that high powered committee has further resolved in meeting dated 10.04.2020 as under:-

“01 Juveniles in Conflict with Law, against whom age



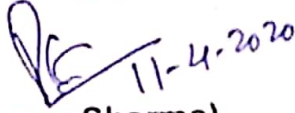
determination inquires are pending may also be released on Interim Bail as per norms set by the High Powered Committee in its meeting dated 03.04.2020

02. The process of releasing Undertrials & Juveniles on Interim Bail shall be completed within 03 days as per norms set by the High Powered Committee."

Therefore, it is further directed that Juveniles in Conflict with Law, against whom age determination inquires are pending may also be released on Interim Bail and the process of releasing Undertrials & Juveniles on Interim Bail shall be completed within 03 days in the manner as ordered vide previous Order No.-116/2020 Dated 04.04.2020

Inform all concerned accordingly for ensuring strict compliance. A copy of this order be pasted on the notice board of this Judgeship.

Date: April 11, 2020

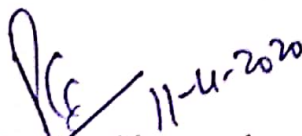

(Pramod Kumar Sharma)
District & Sessions Judge
Azamgarh.

No. 541 / ()

Dated: April 11, 2020.

Copy forwarded to the following for information and necessary action at their end.

01. District Magistrate, Azamgarh,
02. Superintendent of Police, Azamgarh,
03. Principal Magistrate Juvenile Justice Board, Azamgarh,
04. District Probation Officer/Child Welfare Officer, Azamgarh,
05. Sri Raj Mani Yadav, Member, Juvenile Justice Board, Azamgarh,
06. Smt. Susheela Rai, Member, Juvenile Justice Board, Azamgarh,


(Pramod Kumar Sharma)
District & Sessions Judge
Azamgarh.